

द्वारा जारी किए गए सह-बंदी प्रामाणपत्रों के आधार पर पेंशन मंजूर की गई है। इनमें से चार मामलों में जांच हो जाने तक पेंशन रोक दी गई है, लेकिन शेष मामलों में पेंशन नहीं रोकी गई है क्योंकि इन मामलों में राज्य सरकार ने पेंशन की मंजूरी के लिए सिफारिश की थी।

(घ) जारी की गई मंजूरीयों (1,16,088) की तुलना में अब तक प्राप्त शिकायतों की संख्या (6,494) कम है। राज्य सरकारों से शिकायतों की जांच करवाने की मौजूदा व्यवस्था पर्याप्त समझी जाती है। इसलिए, ऐसे मामलों की जांच करने के लिए उच्चस्तरीय समिति गठित किए जाने का इस समय कोई प्रस्ताव नहीं है।

Export of More Indian Films to Pakistan

472. SHRI EBRAHIM SULAIMAN SAIT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have recently received a request from the Government of Pakistan for the export of more Indian films to that country ; and

(b) if so, the action taken thereon ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : (a) No, Sir.

(b) Does not arise.

Defective Manufacturing of Ferguson Tractors

473. SHRI DARUR PULLAIAH : Will the Minister of INDUSTRY be pleased to State :

(a) whether Government are aware of defective manufacturing of Ferguson Tractors particularly IMT 533 regarding the Crown Wheel and Pinions; and

(b) if so, what steps Government propose to take to rectify the defects ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI) : (a) and (b) : Massey Ferguson-(MF-1035) tractors are being

manufactured in the country whereas IMT-533 tractors were imported in the past. Complaints of the failure of Crown Wheel and Pinions of imported (IMT) tractors were received. The defects were rectified by replacing those components with indigenous gears.

Strike by Rajasthan Atomic Power Project Workers

475. SHRI DINEN BHATTACHARYA : Will the Minister of ATOMIC ENERGY be pleased to State :

(a) whether the Rajasthan Atomic Power project workers went on strike from 8th September, 1977 ;

(b) the demands of the workers;

(c) whether Government refused to negotiate with the representatives of workers during the strike ; and

(d) the reasons thereof ?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The charter of demands submitted by a Sangharsh Samiti (Action Committee) consisting of representatives of the Rajasthan Anushakti Pariyojana Karmchhari Sangh, the recognised Union and the Rajasthan Anushakti Karmchhari Union, an unrecognised body, are listed in the Statement attached. [Placed in the library—See No. LT-1056/77]

(c) and (d). The Sangharsh Samiti is not a recognised body. Discussions had been held earlier with the recognised Union, the Rajasthan Anushakti Pariyojana Karmchhari Sangh—on the Charter of Demands submitted by it, which included the nine demands later put up by the Sangharsh Samiti. The Assistant Labour Commissioner (Central) Kota held conciliation proceedings on the demands of Sangharsh Samiti which, however, resulted in failure as most of the demands put forth by the strikers are unreasonable and beyond what is permissible under the Government orders. Moreover, as the Strike is illegal, the stand of Department is that this illegal strike should be called off unconditionally before further discussions can be held with the recognised Union.

Monthly Income of D. T. C.

476. DR. MURLI MANOHAR JOSHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the monthly income of DTC during April, 1977 to August, 1977 ;